

(c) whether payment to a firm controlled by a Singapore based Non-Resident Indian (NRI) by Tamil Nadu, Kerala and Karnataka States has been made for their imports;

(d) if so, whether and inquiry has been conducted into the matter; and

(e), if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES, CONSUMER AFFAIRS AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a) Some of the State Government had made a request that they should be allowed to import Palmolein directly for Public distribution

System (PDS). The Central Government allowed the import of 80,000 MT of edible oil by the State Government for distribution in PDS. The scheme was not to involve any outgo of foreign exchange, and the amount paid for import was to be kept in an EX-CROW Account to be utilized for financing exports only.

(b) The details about imports effected by State Governments are I statement given in the attached.

(c) Yes, Sir.

(d) No, Sir.

(e) Does not arise.

STATEMENT

		<i>Quantity imported till date</i>
		<i>(In MTs)</i>
1.	Tamil Nadu	17,940.83
2.	Kerala	14,927
3.	Karnataka	Not yet imported.
4.	Andhra Pradesh	Not yet imported.
5.	West Bengal	8,000
6.	Gujarat	8,000 (Ship not yet docked)
7.	Maharashtra	8,000

Dilicensing of Industrial Alcohol

*506. SHRI SOBHANANADREESWARA RAO VADDE:
SHRIMATI DIL KUMARI
BHANDARI:

Will the PRIME MINISTER be pleased to state:

(a) whether the Government propose to delete 'Industrial Alcohol' from the list of compulsory licensing;

(b) if so, the details thereof; and

(c) the estimated increase in the pro-

duction of Industrial Alcohol as a result thereof?

THE MINISTER OF STATE IN THE MINISTRY OF CHEMICALS AND FERTILIZERS (DR. CHINTA MOHAN): (a) to (c). 'Industrial Alcohol' mentioned under item 22.07 and 29.05 on the Indian Trade Classification (Harmonised Commodity Description and coding System) has been deleted from the list of industries in respects of which industrial lincensing is compulsory on 14-2-1992. This is expected to lead to increase in the production of Industrial Alcohol, though the level of such increase cannot be precisely determined at this stage.

[*Translation*]

Special Category States

*507. SHRI RAM TAHAL COUDHARY: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) the criteria fixed for declaring a State as a special category State;

(b) the States which come under this category on the basis of the said criteria; and

(c) the reasons for not including Bihar in this category?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI H.R. BHARDWAJ): (a) The States included among the Special Category States, for the purpose of Central Assistance for Plans, are those which have a strategic location on the border with neighbouring countries, some with large tribal population and/or which have been constituted out of former small Union Territories/districts with limited and weak

resource base compared to their development needs.

(b) The present ten Special Category States are: Arunachal Pradesh, Assam, Himachal Pradesh, Jammu and Kashmir, Manipur, Meghalaya, Mizoram, Nagaland, Sikkim and Tripura.

(c) The Criteria mentioned in (a) above do not apply to the State of Bihar.

[*English*]

Abolition of Scavenging

*508. SHRI VISHWANATH SHASHTRI:
SHRI RAM LAKHAN SINGH YADAV:

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) the strategy drawn up by the Union Government for abolishing the practice of scavenging;

(b) the States which have abolished this practice;

(c) the amount provided for the purpose during the last three years, State-wise;

(d) whether the Union Government have drawn up any programme for low cost sanitation in various States;

(e) if so, the details thereof, State-wise and

(f) the amount spend during the above period, State-wise?

THE MINISTER OF URBAN DEVELOPMENT (SHRIMATI SHEILA KAUL): (a) to (f). The Government of India has launched the scheme of Low Cost